

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 17/MP/2019

Subject : Petition under Section 79(1) (b) read with Section 79(1) (f) of the Electricity Act, 2003 *inter alia* seeking compensation on account of occurrence of Change in Law events relating to Power Purchase Agreements dated 18.12.2013 and 19.12.2013 entered into between the Petitioner and the Respondents.

Petitioner : Adhunik Power and Natural Resources Limited (APNRL)

Respondents : TANGEDCO and another

Date of Hearing : 28.5.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Shri Vinnet Tayal, Advocate, APNRL
Shri Tejasv Anand, Advocate, APNRL
Shri S.Vallinamagam, Advocate, TANGEDCO
Shri Ashish Anand Bernard, Advocate, PTC India Ltd
Shri Paramhans Sahani, Advocate, PTC India Ltd

Record of Proceedings

Learned counsel for the Respondent, TANGEDCO submitted that the Petitioner has filed the rejoinder yesterday and requested to adjourn the Petition for two weeks.

2. Learned counsel for the Petitioner submitted that the Petitioner is facing financial difficulties and requested the Commission to direct TANGEDCO to pay 50% of the compensation as claimed by the Petitioner, subject to the adjustment after issue of final order in the Petition. In response, learned counsel for TANGEDCO submitted that TANGEDCO has to reconcile the claims made by the Petitioner.

3. Learned counsel for PTC submitted that PTC has file the reply to the Petition and same may be taken on record.

4. After hearing the learned counsels for the parties, the Commission directed TANGEDCO to pay Rs. 25 crore within two weeks, subject to the adjustment after issue of final order in the petition. The Commission directed the Petitioner and TANGEDCO to reconcile the claims before the next date of hearing.

5. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T. D Pant)
Dy. Chief (Law)**